CUSTOMS EXCISE & SERVICE TAX APPLELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

COURT NO. II

Service Tax Miscellaneous Application No.51354 of 2019
(on behalf of the appellant)
With Service Tax Appeal No.52120 of 2018

[Arising out of Order-in-Appeal No.83-84/ST/DLH/2018 dated 18.04.2018 passed by the Commissioner (Appeals-I), Central Tax, Goods & Services Tax and Central Excise, Delhi]
]

Sunil Dutt Sharma **Appellant**
57A, A/1,Gali No.3, Anarkali
Garden, Jagat Puri,
Delhi.

VERSUS

Principal Commissioner of Central Tax & Goods & Service Tax, **Respondent**
Central Tax Commissionerate, Delhi-East.
Central Revenue Building,
I.P. Estate,
New Delhi.

<u>APPEARANCE</u>:

Shri Vinod Kumar, Consultant for the appellant.
Shri Ishwar Chand, Authorised Representative for the respondent.

CORAM:

HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. 50070 /2022

DATE OF HEARING/DECISION:21.01.2022

ANIL CHOUDHARY:

The appellant have settled the dispute under SVLDR Scheme. The demand is against two periods, in which two separate SVLDRS-IV forms have been filed, which demonstrate that the dispute is fully settled under the one time settlement scheme.

2. Accordingly, this appeal is disposed of in terms of the settlement under the SVLDR Scheme.

3. The miscellaneous application also stands disposed of.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Ckp.